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In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA./MP No.....445/96.....199

.....Badri Narain JhaVersus UOI & Ors

Date of Order	Orders
3.7.1998	<p>Mr.F.L.Thawani, counsel for applicant Mr. S.S.Hasan, counsel for respondents</p> <p>In this OA the applicant has claimed Hospital Patient Care Allowance w.e.f. 1.4.1987 as sanctioned by the Ministry of Health and Family Welfare, Government of India, New Delhi dated 25.1.1988 (Annex.A/3). The respondents have contested this application by filing a reply and in support of their reply they have also filed order of Hon'ble the Supreme Court in the case of <u>Union of India & others Vs. V.M. Joy</u> <u>& Ors, Special Leave to Appeal</u> (Civil) CC 4260/96 from the judgment and order dated 11.1.1996 of the Central Administrative Tribunal, Hyderabad. This order of the Hon'ble Supreme Court reads as under:-</p> <p>It is reported that in similar matters S.L.P.(C) Nos. 1093/95 & batch, this court granted leave and stayed the impugned judgment. Following the same order, leave granted and pending disposal of the appeal, there shall be interim suspension of the impugned judgment. List this matter also alongwith appeals & S.L.P.(C) Nos. 1093/95 & batch."</p>

(10)

CCS. Summary OA No. 11

C.A.T. Bench, JAIPUR

Date of Order	Orders
	<p>The contention of the learned counsel for the respondents is that since the judgment of the Hyderabad Bench of the Tribunal, granting Hospital Patient Care Allowance has been suspended by Hon'ble the Supreme Court by the aforementioned order dated 13.9.1996, the disposal of this OA in which deal with same authority shall depend on the disposal of the appeal therein.</p>
<i>Recd Sl 8/7/98</i>	<p>In view of this, this OA is consigned to record. No sooner the judgment of the Hon'ble Supreme Court in the aforesaid matter is communicated to this Tribunal or is brought to the notice by any of the parties, this OA shall be revived. A copy of this order be supplied to the parties.</p>
<i>Recd Amrit 15-7-98</i>	<p>The OA is consigned to record as above.</p>

Ratan Preakash
(RATAN PREAKASH)

JUDICIAL MEMBER